

Inquiry Act, 1952 to fully go into the facts pertaining to these clashes and to probe into the conduct of the officials of the two States and also to fix the responsibility. In this context, I rise to inform the House that the Government have decided that the Commission of Inquiry will be presided over by Shri B.C. Mathur, retired Secretary to the Government of India.

The Commission shall make an inquiry with respect to the following matters :

- (i) the sequence of events leading to and all the facts relating to the said conflict in the Merapani area on the Assam-Nagaland border ;
- (ii) whether the conflict and the resultant loss of human life and damage to property could have been averted ;
- (iii) the role of the authorities in both the States in mobilizing and deploying armed police forces including village guards of Nagaland ;
- (iv) whether there were any lapses or dereliction of duty on the part of the officials and uniformed forces of the two State Governments ;
- (v) the deficiencies in the police set-up of both the States and suggestions for revamping the same.

The Commission may also recommend short-term and long-term measures to prevent recurrence of such incidents and in that context make such other recommendations and an interim report, as it may deem fit.

The Commission of Inquiry has been asked to submit its report within six months. The notification to this extent has been published in the Official Gazette yesterday.

12.25 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

**SALES PROMOTION EMPLOYEES
(CONDITIONS OF SERVICE)
AMENDMENT BILL***

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : Sir, I beg leave of the House to introduce a Bill further to amend the Sales Promotion Employees (Conditions of Service) Act, 1976.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Sales Promotion Employees (Conditions of Service) Act, 1976.”

The motion was adopted.

SHRI T. ANJIAH : Sir, I introduce the Bill.

JUDGES (PROTECTION) BILL*

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : Sir, I beg to move for leave to introduce a Bill for securing additional protection for Judges and others acting judicially and for matters connected therewith.

MR. DEPUTY SPEAKER : Motion moved :

“That leave be granted to introduce a Bill for securing additional protection for Judges and others acting judicially and for matters connected therewith.”